

**Central Administrative Tribunal
Madras Bench**

OA 310/01634/2018

Dated Wednesday the 12th day of December Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr. P. Madhavan, Member (J)**

V.Vijayarangam,
S/o Venukrishnan,
No. 13, D. Block, Thyagu Mudaliar Nagar,
Mudaliarpet,
Puducherry 605004.

.. Applicant

By Advocate **M/s. T. Saikrishnan**

Vs.

- 1.The Union of India,
rep by the Chief Secretary to Government,
Government of Union Territory of Puducherry,
Puducherry.
- 2.The Special Secretary to Government-District Collector,
Department of Revenue and Disaster Management,
Government of Union Territory of Puducherry,
Puducherry
- 3.The Sub Collector (Revenue),
Karaikal.

.. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“a. Direct the respondents to complete the process of correction of date of birth of the applicant as 12.12.1963 in the Service Register and all records of the applicant &

b. To pass such further or other orders and thus render justice.”

2. It is submitted that the applicant had taken up his grievance regarding an allegedly wrong date of birth entered in his Service Register within the time limit prescribed under the rules. Subsequently, based on legal opinion he had also obtained necessary clarificatory decree from the competent court regarding his identity. He perused the matter through his representation at Annexure A11 dated 19.09.2018 which was also forwarded to the competent authority by Annexure A12 letter of the Sub Collector (Revenue), Karaikal dated 27.09.2018. The applicant is due to retire in the year 2021 as per the allegedly erroneous date of birth and, therefore, the matter is urgent. Accordingly the applicant would be satisfied if the competent authority is directed to consider his representation and pass orders in accordance with law within a time limit to be set by this Tribunal, it is urged.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, the respondents are directed to consider Annexure

A11 representation of the applicant dated 19.09.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

4. OA is disposed of at the admission stage.

(P. Madhavan)
Member (J)

12.12.2018

(R. Ramanujam)
Member(A)

AS